

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

CONTEMPT APPLICATION NO.100/04  
IN  
ORIGINAL APPLICATION NO.73/1998  
Tuesday This the 12<sup>th</sup> day of September, 2006

HON'BLE MR. JUSTICE KHEM KARAN, V.C.  
HON'BLE MR. P.K.CHATTERJI, A.M.

Shiv Shankar Shukla,  
Son of Sri D.N. Shukla,  
Resident of 145-C/1 Chandpur Salori,  
Allahabad.

.....Applicant.

(By Advocate Shri M. K. Upadhyay)

Versus

Sri Kamlesh Chandra,  
Post Master General,  
Allahabad.

.....Respondents.

(By Advocate Shri S. Singh)

O R D E R

HON'BLE MR. JUSTICE KHEM KARAN, V.C.

It appears that the applicant filed one O.A.  
No.73/98 claiming the following reliefs:

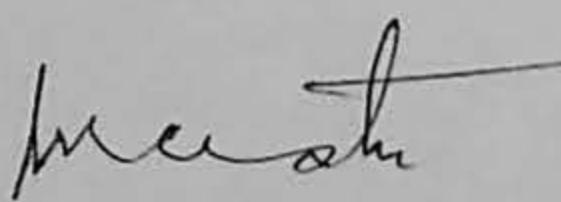
- "i) to issue an order, rule or direction in the nature of mandamus commanding the respondents to declare the entire period of suspension as duty for all purposes.
- ii) to issue an order, rule or direction commanding the respondents to make payment of pay and allowances as admissible for the entire period of suspension.
- iii) to issue an order, rule or direction as this Hon'ble Court may deem fit and proper under the circumstances of the case.

✓M

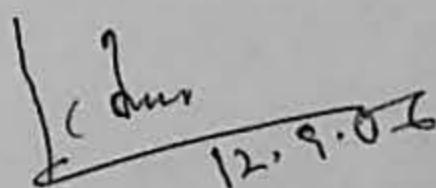
disciplinary proceedings some punishment orders were passed against the applicant.

4. Learned counsel for the applicant has tried to say that the respondents has said nothing as regards the period from 24.09.1993 to 08.11.1993 and should have passed some express orders in regard to the payment of salary etc. for that period ~~or any record~~ <sup>and regarding the</sup> to the treatment of the period. After perusal of the directions of the Tribunal, we are of the view, that it is difficult to say that the period subsequent to 24.09.1993 was covered by the said directions and so no case of contempt can be successfully made by the applicant. In case, the applicant has any grievance as regards the non-payment of the salary for the period subsequent to 24.09.1993 to 08.11.1993 or non-treatment of that period, he may have a separate remedy but not the remedy by way of initiating the contempt proceedings.

5. The contempt proceedings are dropped. Notices issued are discharged.



Member-A

  
12.9.06

Vice-Chairman

/ns/